

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s).6048/2008

THE COMMERCIAL TAX OFFICER II & ANR.

Appellant(s)

VERSUS

M/S VIJAYAVANI EDUCATIONAL INSTITUTION BALAJI
COMPLEX NANDYAL

Respondent(s)

WITH

C.A. No.6883-6885/2008 (XII-A)

C.A. No.6431/2008 (XII-A)

C.A. No.7461/2008 (XII-A)

C.A. No.7385/2008 (XII-A)

C.A. No.6054/2008 (XII-A)

SLP(C) No.149/2016 (XII-A)

C.A. No.5423/2016 (XII-A)

Date : 03-10-2019 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DEEPAK GUPTA

HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Appellant(s)

Mr. Guntur Prabhakar, AOR

Ms. C. K. Sucharita, AOR

Mr. T. V. George, AOR

Mr. G.N. Reddy, AOR

Mr. T. Vijaya Bhaskar Reddy, Adv.

Mrs. Sujatha Bagadhi, Adv.

For Respondent(s)

Mr. C. S. N. Mohan Rao, AOR

Mr. B. Suyodhan, Adv.

Mr. G. Ramakrishna Prasad, AOR

UPON hearing the counsel the Court made the following
O R D E R

In these batch of appeals the impugned judgment is based upon a judgment which is subject matter of challenge in C.A. No.7390-7396/2008 & connected appeals. Both the batches be listed together

before the appropriate Bench after obtaining orders of the Hon'ble
the Chief Justice of India.

(ARJUN BISHT)
COURT MASTER (SH)

(RENU KAPOOR)
BRANCH OFFICER